

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

Original Application No.427 of 2001.

Allahabad this the 16th day of September, 2004.

Hon'ble Mr. D.R. Tiwari A.M.

Bhela Nath Pandey
aged about 29 years
son of Shri J.P. Pandey
Village Kashipur, P.O. Barehta
District Faizabad, U.P.

.....Applicant.

(By Advocate : Sri Satya Vijay/
Sri P.S. Pandey)
Versus.

1. Union of India through Secretary
BRDB, 'B' Wing, 4th Floor
Sena Bhavan, New Delhi-110011.
2. Director General Border Roads Kashmir House,
D.H.Q. Raja Ji Marg, New Delhi-110011.
3. Chief Engineer, Head Quarters
Project Pushpak (GREF)
C/o 99 APO District Aizawl.
4. The Commander, H.Q.
24 BRTF (GREF)
C/o 99 APO
District Aizawl.
5. The Officer Commanding
405 Road Maint
Platoon (GREF)
C/o 99 APO
Champhai State of Mizoram.

.....Respondents.

(By Advocate : Sri Saumitra Singh)

O_R_D_E_R

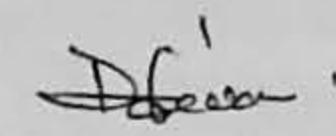
Heard Sri P.S. Pandey learned counsel for the
applicant and Sri Saumitra Singh learned counsel for the
respondents.

1. Learned counsel for the respondents has brought
to my notice certain decision of the Court and Government
of India, ^{order} with regard to the status of General Reserve
Engineer Force. The judgment and necessary orders of the

D.R.T.

Government of India amply proved that General Reserve Engineer Force is an integral part of the Armed Forces of India. Since the Tribunal has no jurisdiction to entertain the case with regard to any Member of Military and Air Force or any other Armed Force of Union as provided under section 2 of the Administrative Tribunals Act 1985,

~~Review of this~~, the O.A. is not maintainable and is accordingly dismissed as withdrawn without prejudice to the applicant's right to agitate this issue at the appropriate forum for redressal of his grievance.



Member-A.

Manish/-